CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Dated: 11-5-96

APPLICATION NO(s)_808

RESPONDENTS: G.M (Maintounana Scrithern Telecon Regelin & auct MPPLICANTS: M. Kajanna 1. Sti, M. R. Aehar, Hardeall, NO. 1075-76 2nd main 4th Cross, Shénivasa Negais II Phose Bougaloxeso 2. The General Manager (Maentaenance) Southern Teleom Region No. 25, Grace Manseon, Infenty Road Bougaloot-1 3 Jue sub Divisernal Engeneer Micro-Weeve maintainance Mictro wavec Stateon Bougarpet Road Kotas. It. Stri M. S. Padina organal, Somos conculed few central Gurt High court Building

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on_

DEPUTY REGISTRAR

LEVIUDICIAL BRANCHES.

Pereind K. (R. N. K.)

Pereind K. (R. N. K.)

Bougalore

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.808/94.

WEDNESDAY, THIS THE 11TH DAY OF MAY, 1994

SHRI T.V. RAMANAN .. MEMBER (A)

M. Rajanna, S/c Muniyappa, Major, Junior Telecom Officer, Micro Waye Station, Bangarpet Road, Kolar.

Applicant

(By Advocate Shri M.R. Achar)

Vs.

- The General Manager (Maintenance), Southern Telecom Region, No.25, Grace Mansion, Infantry Road, Bangalore - 560 001.
- The Sub-Divisional Engineer, Micro Wave Maintenance, Micro Wave Station, Bancarpet Road, Kolar.

Respondents

(By Advecate Shii M.S. Padmarajaiah)
ORDER

Heard the learned counsel for the applicant. Admit.

Shri M.S. Padmarajaiah, Central Govt. Senior Standing Counsel present in the Court agreed to take notice of this application.

Heard Shri M.S. Padmarajaiah also.

This Tribunal, by its order dated the 29th of July, 1993 had ordered keeping in abeyance of the Dept. of Telecommunications, Office of the General Manager (Maintenance), Southern Telecom Region, Bangalore, order No.GMM/STR-BG/STE-10/93-94/40, dated 19,05,993 (Annexure-A1) till the end of April, 1994 and to quote from the said order "that the department would thereafter be free

to give effect to the said order". The applicant has now sought relief seeking a direction from this Tribunal for not giving effect

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on two grounds, viz., (i) that there is change of circumstances that the General Manager, STR, Bangalore, has now no powers to transfer any official of his rank to the Director Traffic, STR, Madras, as the later has with effect from 1.3.1994 been vested the administrative control of Traffic Trial Tests to which unit the order dated 19.5.1993 ordered his transfer and (ii) on compassionate grounds on the basis of a representation the applicant made to the General Manager (Maintenance), STR, Bangalore.

As has been seen earlier, the department is at liberty to give effect to the transfer order dated 19.5.1993 after April,1994.

This means, the department may even decide not to give effect to the said transfer order. This Tribunal has nowhere ordered that the necessarily paratment should give effect to the transfer order after April, 1994.

It is admitted even by the applicant's counsel that no order has

Bangalore. The question of change of jurisdiction is not quite relevant in the absence of any movement order. Secondly, even on compassionate grounds, it is not for the Tribunal to intervene at this stage because the Tribunal had over-ldoked the ples of the applicant for non-transfer to Bangalore from Kolar in its order dated 29th July, 1993 in D.A. No.51E/93. What the Tribunal did was only ordering holding the transfer order in abeyence until the end of April i.e., till the end of academic year in order to enable the applicant's children to complete the education during that ecademic year. This application is therefore not maintainable at this stage because the order of transfer issued on 19.5.1993 and which had been considered earlier by this Tribunal and an order

passed cannot now be considered as the impugned order for the purpose of this application. If the applicant wants to challenge giving effect to the order dated 19.5.1993 on the grounds of lack of jurisdiction due to change in administrative control of Traffic Trial Tests unit from the General Manager (Maintenance), Southern Telecom Region, Bangalore to the Director (Traffic), STR, Madras, then he can do so only after an order gets issued directing the applicant's movement from Kolar to Traffic Controls, Bangalore, on the basis of the order dated 19.5.1993 to be issued by the General Manager, Telecom Region, STR, Bangalore. This application being pre-mature is therefore dismissed.

At this stage, Shri M.R. Achar, the learned counsel for the applicant draws my attention to Annexure—A4, which is a copy of the representation made by the applicant to the General Manager (Maintenance), STR, Bangalore, praying that he should be retained at Kolar in his present position and that one Shri G.K. Kulkarni, JTC, Micro Wave Maintenance, Kolar, who has sought a transfer to Bangalore and whose name has been kept in the waiting list at \$1.No.2 be considered for

transfer to Bangalore instead of his being transferred to Bangalore, and (Maintenance), STR, Bangalore, etates that the representation still remains undisposed of and that General Manager be directed to

consider that representation for early disposal. Shri M.S. Padmarajaiah

for the respondents has no objection to this request. Accordingly,

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CALLED PROPORTION No.1 is directed to consider the representation dated an 2014.1994 (Annexure-A4) and pass appropriate order thereon in

receipt of a copy of this order by him. The applicant is however at liberty to come up with an application on the question of juris—diction in the event of Respondent No.1, in the meanwhile passing an



der giving effect to the transfer order dated 19.5.1993.

With this bservation, this application is disposed of.

ofder as to costs

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(T.V. RAMANAN) MEMBER (A)

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SECTION OFFICER

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BANGALORE